

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
RAJYA SABHA
QUESTION NO 18.11.2010
ANSWERED ON

IRREGULARITIES IN COMMONWEALTH GAMES VILLAGE

121

Shri Kaptan Singh Solanki

Will the Minister of COALCOALCOALCOALURBAN DEVELOPMENT be pleased to state :-

- (a) whether it is a fact that gross irregularities were committed by the companies which constructed Games Village for Commonwealth Games 2010;
- (b) if so, the details thereof;
- (c) the action taken by Government against these companies; and
- (d) whether Government have fixed responsibility of Government officers in this regard; and
- (e) if so, the details of action taken against them?

ANSWER

THE MINISTER FOR URBAN DEVELOPMENT

(SHRI S. JAIPAL REDDY)

(a) to (e): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.121 FOR 18.11.2010 REGARDING IRREGULARITIES IN COMMONWEALTH GAMES VILLAGE.

(a) to (c): Delhi Development Authority (DDA) has informed that it has noticed a number of deficiencies and delays in the construction of flats by M/s Emaar MGF Construction Pvt. Ltd., to whom the tender was awarded by DDA for constructing Commonwealth Games Village on Public Private Partnership Mode. Such deficiencies pertain to basement, lift pits, non installation of required number of hydro-pneumatic pumps, water proofing of terrace, fixtures of glass in the balconies, faulty power connection, choking of pipes, incomplete landscaping, etc. The Project Developer has also deviated from the sanctioned plan. A Technical and Quality Audit Committee has been constituted by the Lt. Governor of Delhi. For delays, deficiencies etc. action has been initiated by DDA against M/s Emaar MGF Construction Pvt. Ltd. Liquidated damages were levied and the performance security of `183 crore was invoked out of which `90 crore have been encashed. The Project Developer has moved the High Court and the matter is at present sub-judice.

According to the report of DDA, the irregularities allegedly committed in the process of award of work "construction of Swimming Pool, Athletic Track, Training Hall and Fitness Centre at Games Village" to M/s Sportina Payce Infrastructure Limited were pointed out by the Chief Technical Examiner (CTE) of Central Vigilance Commission (CVC) in July, 2009. Even while these irregularities were under examination by the CVC, the work of M/s Sportina Payce Infrastructure Limited was found unsatisfactory and the contract was terminated in October, 2009. Consequently the Performance Guarantee & Security Deposit amounting to `5.00 crore was forfeited. Liquidated damages of `5.75 crore were also imposed. The work was later awarded to M/s Sam Builtwell (India) Private Limited and completed by 31.08.2010. However, the CVC is still seized of the matter.

(d) & (e): The process of fixing responsibility has been initiated.